

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.219  
CP 21 of 2020

**Proceedings under Section 169 of Co. Act, 2013**

**IN THE MATTER OF:**

Kishorbhai Shankarlal Patel & Ors  
V/s  
Anil Shankarlal Patel & Ors

.....Applicant

.....Respondent

**Order delivered on: 18/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Viral Shah, PCS  
For the Respondent : Mr. Kiran Shah, FCA  
For the RoC : Ms. Vipal Solanki, a.w Ms. Rupa Sutar, Dy. RoC

**ORDER**

Learned counsel for the applicant request for adjournment in the matter which is allowed.

List for further consideration on 29.08.2024

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**